AUTHORITIES SPECIFIED UNDER SECTION 8A TO ACCEPT PETITIONS ABOUT CORRUPT PRACTICES

Notification No. S.O. 367(E), dated the 25th May, 1976.— In pursuance of sub-section (1) of section 8A of the Representation of the People Act, 1951 (43 of 1951), the Central Government hereby specifies—

(a) in the case of a person found guilty of a corrupt practice by an order under section 99 of that Act in relation to an election to the House of the People or to the Council of States, the Secretary-General of the House of the People or the Secretary-General of the Council of States, as the case may be, and

(b) in the case of a person found guilty of a corrupt practice by an order under section 99 of that Act in relation to an election to the Legislative Assembly or to the Legislative Council of a State, the Secretary of the Legislative Assembly of the State or the Secretary of the Legislative Council of the State, as the case may be,

as the Authority for the purposes of sub-section (1) of section 8A aforesaid.

[Gazette of India, Extraordinary, 1976, Part II, Section 3(ii), page 1717.]